GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO. 2645
TO BE ANSWERED ON 16TH JULY, 2019

DATA TRANSFER OF DIGITAL HEALTH RECORDS

2645. SHRI K. SOMAPRASAD:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether Government has introduced any legislation on healthcare to ensure data transfer of digital health records of patients between hospitals, if so, the details thereof; and

(b) the mechanisms introduced to safeguard the data security and privacy of patients and the details thereof?

ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b): MoHFW had drafted a "Digital Information Security in Healthcare, act (DISHA act)" with objective to ensure data privacy, confidentiality, reliability and security of digital health data. This Ministry forwarded the draft legislation to Ministry of Electronics and Information Technology (MeitY) for seeking their inputs and guidance.

In response, it was informed that MeitY is in process of enacting 'Data Protection Framework on Digital Information Privacy, Security & Confidentiality' Act, which would be applicable in all domains including health. This act would provide the framework for Ministry to utilize the patient data in programmes in a secured manner.

Therefore, the Ministry submitted the draft DISHA Act to MeitY to be subsumed in the upcoming 'Data Protection Framework on Digital Information Privacy, Security & Confidentiality' Act to avoid the duplicacy of effort.